

(e) the action taken/proposed to be taken to normalise the supply position and to curb various marketing manipulations and frauds being committed by dealers/distributors?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The LPG production and Sales by the PSU Oil Companies during the last three years are as under :

YEAR	PRODUCTION (TMT)	SALE (TMT)
1995-96	3253	3849
1996-97	3356	4183
1997-98	3444 (prov.)	4606 (prov.)

The deficit is met through imports.

(b) The All India Demand projected in respect of PSU Oil Companies for the current year and the next three years is as under :

Year	All Indian LPG Demand (TMT)
1998-99	5357
1999-2000	6514
2000-01	7095
2001-02	7548

Demand in next three years is based on a projected enrolment of 40 lakhs new customers every year.

(c) The backlog/shortage in LPG refills supplies for a distributor is calculated as under :

(A) Total number of refill orders (Booking) pending with the distributors.

(B) No. of refill order booking within 24 hours.

(C) No. of refill orders booked by DBC customer

(D) Refill backlog =A-(B+C)

The average LPG consumption by domestic consumers during last year was about 140 kgs.

(d) and (e) The demand of LPG customers who are enrolled with the PSU Oil Companies in the country has been met by and large in full during the last three years. However, whenever LPG backlogs develop due to law and order problems, IR Problems, floods or any disruption in availability due to emergency shutdowns at any of the

production sources etc., Oil companies take immediate measures to meet the demand in the affected markets through maximising LPG imports and by operation of LPG bottling plants during extended hours and on Sundays and Holidays to clear the LPG backlogs.

To curb various marketing manipulations and frauds, stringent action under the Marketing Discipline Guidelines against the defaulting distributors is taken including fine, suspension and termination.

[Translation]

Sick Sugar Mills

4067. SHRI PANKAJ CHOUDHRY :
DR. T. SUBBARAMI REDDY :
SHRI RAVINDRA KUMAR PANDEY :
SHRI RAJENDRA AGNIHOTRI :
SHRI HARIKEWAL PRASAD :
SHRI PRABHUNATH SINGH :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of sugar mills being run by private and cooperative sector, state sugar corporation and Government Undertakings separately, State-wise;

(b) the total number of sick mills at present, State-wise;

(c) whether the number of sick sugar mills has been increasing constantly;

(d) if so, the reasons therefor;

(e) the number of mills running in profit/loss at present, State-wise;

(f) whether the Government have received representations from the States particularly from Uttar Pradesh for revival of those mills;

(g) if so, the reaction of the Union Government thereto;

(h) whether any scheme for expansion and modernisation of those sick mills is under consideration of the Government;

(i) if so, the details thereof; and

(j) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The State-wise number of sugar mills being run in Public, Private and Cooperative Sector, are given in the attached statement.

(b) The Sugar units in the country are grouped in three sectors namely, Public, Private and Cooperative. The sick sugar units belonging to Private and Public Sector are covered under the provisions of the Sick Industrial Companies (Special Provision) Act, 1985. According to the Board for Industrial and Financial Reconstruction (BIFR), established under the provision of this Act, 37 sick sugar mills have been registered with them upto 30.6.98. The state-wise sick sugar mills registered with BIFR are as follows :

State	No. of mills
Andhra Pradesh	3
Bihar	3
Kerala	1
Karnataka	4
Madhya Pradesh	2
Maharashtra	3
Punjab	1
Rajasthan	1
Tamil Nadu	2
Uttar Pradesh	16
West Bengal	1
Total	37

(c) and (d) As per the information received from BIFR, there is no pattern of constant increase in the sick sugar mills.

(e) The government does not maintain profit and loss account in respect of sugar mills.

(f) and (g) The Government has not received any representation from the Government of Uttar Pradesh for revival of sick mills.

(h) to (j) Sick mills under Public and Private Sector are required to make a reference to the BIFR for determination of sickness and measures which shall be adopted with respect to the Company. The sick sugar mills under the Cooperative Sector are not required to be registered with BIFR and are dealt with by the State Cooperative Societies Acts. In the case of Cooperative Sector, the State Governments consider the financial health of the units and initiate action where considered necessary. The Government of India is providing financial assistance at a concessional rate of interest from Sugar Development Fund (SDF) for expansion/modernisation

of capacity upto 5000 TCD and for sugarcane development.

Statement

Statement showing the State-wise, sector-wise number of installed sugar factories (as on 31.05.1998)

Sl. No.	State	Total number of installed sugar factories			
		Public	Pvt.	Coop	Total
1.	Punjab	-	6	16	22
2.	Haryana	-	3	10	13
3.	Rajasthan	1	1	1	3
4.	Uttar Pradesh	35	55	32	122
5.	Madhya Pradesh	1	5	3	9
6.	Gujarat	-	-	20	20
7.	Maharashtra	-	5	116	121
8.	Bihar	14	14	-	28
9.	Assam	-	1	2	3
10.	Orissa	-	4	4	8
11.	West Bengal	1	1	-	2
12.	Nagaland	1	-	-	1
13.	Andhra Pradesh	6	17	18	41
14.	Karnataka	3	10	19	32
15.	Tamil Nadu	3	17	15	35
16.	Pondicherry	-	1	1	2
17.	Kerala	-	1	1	2
18.	Goa	-	-	1	1
19.	Dadra & Nagar Haveli	-	-	-	-
20.	Manipur	-	-	-	-
21.	Himachal Pradesh	-	-	-	-
22.	J & K	-	-	-	-
Total		65	141	259	465

Note - The Statement does not include 6 Sugar Factories viz. Talaja (Gujarat), Pachrukhi (Bihar), Dalima Nagar (Bihar), Sivkani (A. P.), Mailpatti (T. N.), Mannam (Kerala), as they have not operated for more than last 10 years and their capacity has been treated as dormant.